

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 222 OF 2014 & IA NOS. 581 & 125 OF 2015**  
**&**  
**APPEAL NO. 223 OF 2014 & IA NOS. 59 OF 2015 & 126 OF 2015**

**Dated : 22<sup>nd</sup> January, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Mula Pravara Electric Co-operative Society Ltd. .... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Appellant (s) : Mr. Hasan Murtaza  
Counsel for the Respondent (s) : Mr. Raghu Vamsy for  
Mr. Buddy A. Ranganadhan for R.1  
Ms. Deepa Chawan  
Mr. Nirav Shah  
Ms. Ramni Tanjeja fo rR.2

**ORDER**

On 30.11.2015 the Bench presided over by Justice Surendra Kumar directed the appellant to file written submissions instead of rejoinder after observing that since the appeal is pending for a long time, the appellant could not be granted further time to file rejoinder. In spite of this order written submissions are not ready. We are unhappy about the conduct of the Appellant. However, as a last chance, we give the Appellant two weeks time to file written submissions. The Appellant may file the same on or before 05.02.2016 after serving copy on the other side.

List the matter on **16.03.2016.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/dk